

FORM II-C

[see rule 3-B(1)]

Form of application for an advance for carrying out major repairs to the house owned by the applicant or flat allotted by the Cooperative Group Housing Society of which he is a Member.

1. Name of the applicant
(in block letters)
2. Father's Name/Husband's Name
(in case of married lady applicant)
3. Designation and address of the applicant
4. Particulars of the house/flat and place
where the house or flat is situated and
Surrounded by:

North	South
East	West

5. Proof of ownership of the house referred to at 4 above.
6. Proof of allotment of flat
7. Amount of loan applied for-
 - (i) major repairs
 - (ii) additions
 - (iii) alterations

in the house or flat referred to at 4 above.

(details and estimated cost for major repairs to be carried out in the house or flat and detailed estimate in support thereof duly approved by a qualified engineer or any other engineer authorized by the Deputy Commissioner/Estate Officer, Haryana Urban Development Authority in case of built up house and by the President/Secretary, Co-operative Group Housing Society of which he is a member in case of flat to be furnished. If the house or flat wherein major repairs are to be carried out is located in an urban area, the plan should be duly sanctioned by the competent local authority).

8. Whether the affidavit stipulated in rule 3B(1) has been furnished.

I further certify that I am a full fledged owner of the house/allottee of the flat referred to at 4 above and it is free from all encumbrances. (A certificate from the Deputy Commissioner/ President/Secretary, Co-operative Group Housing Society of which he is a member should also be furnished to the effect that the applicant is an absolute owner of the house/allottee of the flat in question and it is free from all encumbrances.

Place:

Date:

Signature of applicant